Providing limited Cashless Medical Facility to Regular Haryana Government Employees and Pensioner

Details of Nodal Officer, Sessions Division, Hisar

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<th>Sr. No.</th>
<th>Designation</th>
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<td>Civil Judge(Senior Division)</td>
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No 156/94-E II/L.80 (a)

From
The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To
All the District and Sessions Judges in the State of Haryana,

Dated, Chandigarh, the __31.1.19____

Subject
(i) Providing Limited Cashless Medical Facility to Regular Haryana Government Employees and Pensioner w.e.f 30.11.2017.

(ii) Providing Limited Cashless Medical Facility to Regular Haryana Government Employees and Pensioner-Modifications.

Sir,

I am directed to refer you on the subject cited above and to inform you that Hon'ble the Chief Justice has been pleased to adopt Letters No. 2PM-Cashless-2017/13626-13786 dated 20.11.2017 received from Principal Secretary to Government of Haryana, Health Department and No. 2PM-Cashless-2018/2158-2318 dated 04.04.2018 received from Additional Chief Secretary to Government of Haryana, Health Department, for the employees/ pensioners in the Subordinate Courts of Haryana State and enclose herewith copy of the said letters with the request to appoint a Nodal Officer in your Sessions Division and to comply with the instructions given in the letters under reference.

Yours faithfully,

[Signature]

Assistant Registrar (E-II)

for Registrar General
From:
Principal Secretary to Government of Haryana,
Health Department, Chandigarh.

To:
1. Chief Secretary, Government of Haryana, Chandigarh.
2. Addl. Chief Secretaries/Principal Secretaries of all the Departments.
3. Secretary to Hon’ble Governor.
4. The Registrar-Punjab and Haryana High Court Chandigarh.
5. Principal Accountant General (A&E and Audit), Haryana, plot No. 4&5,
   Sector-33, Chandigarh.
6. All Heads of the Departments.
7. All Directors of Government/Government Aided Medical Colleges.
8. All Managing Directors of Boards/Corporations.
9. Director, Public Relations and Affairs, Haryana.
10. All the Civil Surgeons of the State.
11. All the Directors/Medical Superintendents/CEO's of all Empanelled
    Hospitals.

No. 2PM-Cashless-2017: 18626-13-136
Date: 20/11/2017

Subject: Regarding providing limited Cashless Medical Facility to Regular
Haryana Government Employees and Pensioners w.e.f. 30.11.2017.

Kindly refer on the subject cited above.

The policy of providing Cashless Medical Services to Haryana
Government Employees and Pensioners has been seeking the attention of Government.
The State Government has decided to provide limited Cashless Medical Services to
Haryana Government Employees and Pensioners w.e.f. 30th November 2017.

2. The SAlIEnt Features of the scheme are as under:

1. The scheme shall be cashless and only for Regular Haryana Government
   Employees and Pensioners. Spouses/dependents of Regular Haryana
   Government Employees/Pensioners are not covered under this scheme.
   However, the Spouse and Dependents of Employees/Pensioners shall be
   entitled for treatment as per the existing policy of reimbursement issued by
   this office vide memo no. 2/8/88-1/HRU dated 06/05/2005.
2. This Limited Cashless Medical Facility shall be applicable ONLY for six
   (6) life threatening conditions namely: CARDIAC EMERGENCY,
ACCIDENTS, CANCER STAGE 3rd & 4th, COMA, BRAIN HAEMORRHAGE AND ELECTROCUTION.

III. This scheme will be applicable at all Government Medical Colleges, Government-aided Medical Colleges in Haryana, all district hospitals, other health institutions of Haryana Government, and all private hospitals empanelled under the Haryana Government vide office memo No. 2/276/2012-IHBIII dated 13.08.2015 and department letter no. 16/228-2PM-2017/132165-13446 dated 14.1.2017, and thereafter.

IV. All departments of the State Government will issue valid identity cards to their REGULAR Employees and Pensioners to entitle them for availing limited cashless medical services. The pensioners shall carry the PPO (Pension Pay Order). These will be accepted as proof of identity by all the Government/Private empanelled health facilities for giving limited cashless services to them. Departments shall link their identity cards to Aadhar Numbers.

V. It will be the responsibility of the beneficiary to produce the valid ID card/PPO No. to the hospital in order to establish his/her identity of regular Employee/Pensioner.

VI. It will be the responsibility of the health institutions to ask for the identity cards/PPO's from the Employees/Pensioners and to explain to them whether the condition/surgery/procedures/disease is covered under cashless medical facility or not.

VII. Finance department and NIC shall make available the data for identification of employees collated out from HRMS data. This data shall be sent to Health Department. The Health Department shall upload this data on their official website. The database of the pensioners with PPO numbers shall also be similarly made available to the Health Department by Finance Department and NIC. This shall also be uploaded on the official website of the Health department in case the hospital wants to verify the entitlement of the beneficiary the same can be done by counter checking it on the website of the Health Department.

VIII. A ceiling of Rs. 5,00,000/- (Rs. Five Lacs only) for limited cashless treatment is fixed. If the cost of the treatment exceeds this amount, the excess amount will be paid by the Employee/Pensioner. This amount can later be got reimbursed from his/her department as per the entitlement and existing reimbursement policy.
IX. Implant or device shall be given in Cashless mode only if cost of same has been fixed by the Haryana Government as per circular issued by office Memo no. 25/6/2014-1HB III, dated 21.05.2015. The rates of Indiana notified the rates of cardiac stents and knee implants are 7% These rates shall be applicable in place of Haryana Govt. rates. Implant or device whose cost has not been fixed by the Centre/State Government, the Employee/ Pensioner shall make payment for the same and later get it reimbursed as per the existing reimbursement policy.

X. For the diseases not covered under the Para 2(I), the Employee/Pensioner will make the payment to the hospital and shall get it refunded from their respective department as per the existing reimbursement policy.

XI. It will be the responsibility of the respective Head of Department/Head of Office to ensure payment/disposal of all the medical bills raised by Hospitals providing cashless health service must be done WITHIN 60 DAYS of the receipt of bill.

XII. The cashless medical bills for cashless service given by the hospitals and sent to the respective department will be dealt in by the head of the concerned Department and payment made to the hospitals.

XIII. The Nodal Officers will be responsible in processing of bills, transfer of funds, to address any delay in payments and/or share grievances.

XIV. All Government/Private empanelled health facilities and all the Government departments will appoint their respective Nodal Officers with a dedicated cell and share the contact details of the same on their official website as well as send an email to the Health Department. The Health Department will create a new page and will upload the details of the Nodal Officers of all the departments, medical colleges, Private Empanelled Hospitals on their website.

XV. The services being provided on PPP mode shall be given in cashless mode and will continue to be free for Haryana Government Employees and beneficiaries. These services shall include the cashless services too. The expenditure incurred shall be fit charge under Mukhyta Mantri Mafat Ilaaj Yojana (MMIV).

XVI. The expenditure incurred on providing cashless services to Regular Haryana Government Employees/Pensioner in the above mentioned six categories of diseases by the Government Medical Colleges, Government
Aided Medical Colleges shall be fit change under Mukhya Mantri Mufar Hain Yojana (MMMY).

XVII. Rates for any package / procedure / surgery like organ transplant etc. and devices / implant rates fixed by the State Government from time to time, shall be applicable on all the Government Health Facilities and Empanelled Private Hospitals. These rates are displayed on the website of the Health Department.

XVIII. In case any fake bill or duplication of claim is reported, the beneficiary / institution is liable to be penalised for major penalties under the Haryana Civil Services (Punishment and Appeal) Rules, as amended from time to time. In case any wrong bill / fake treatment is reported and confirmed, the hospital is liable for de-empanelment and it will be the responsibility of the concerned department to send the case to the Health Department.

XIX. The Health Department will establish a dedicated cell which will monitor all the aspects of this scheme.

3. ADDITIONAL INSTRUCTIONS FOR PRIVATE EMPEANLLED HOSPITALS:

i. The private empanelled hospital will give 100% cashless service for the treatment given under prescribed package rates of Government of Haryana.

ii. If the beneficiary is treated for any condition which is not covered by prescribed package i.e. Non Package, then:

For hospitals empanelled at PGI Rates of 75% of the balance amount: 80% of treatment will be made cashless and 20% of the final bill has to be paid by the beneficiary which later on may be submitted by the beneficiary to their concerned department for reimbursement under existing policy as per entitlement.

For hospitals empanelled at PGI Rates of 50% of treatment will be made cashless and 50% of the final bill has to be paid by the beneficiary which later on may be submitted by the beneficiary to their concerned department for reimbursement under existing policy as per entitlement.

iii. In case of Poly-trauma etc. where multiple packages are invoked for treatment given in the same sitting / operative procedure then the reimbursement claimed by the private empanelled hospital shall be as per the formula below:

1) Highest Cost Package to be reimbursed @ 100 percent of the package cost.
ii) Second highest cost package @ 50 percent of the package cost.

iii) Third highest cost package @ 25 percent of the package cost.

All other subsequent cost packages @ 25 percent of the package cost.

iv) Follow up services in OPD are not cashless. However, subsequently if there is another episode of similar life-threatening condition as mentioned at clause 2(ii) above, the same will again qualify for cashless services.

v) Two hard copies of each and every bill have to be generated by the hospital, one for concerned department and another for the patient. The bills in original along with discharge summary shall be submitted by the hospital to the nodal officer of the respective department within 7 days of discharge through courier/speed post and a copy of the bill shall also be handed over to the beneficiary at the time of discharge. This is in addition to the office copy retained by the hospital. After completion of treatment, the beneficiary will counter sign the final bill raised by the hospital.

vi) All empanelled hospitals will furnish their bank details (name of the bank, account number, IFSC code, MICR code, PAN number) with the bill to the concerned Nodal Officer of the department, for transfer of payment electronically.

vii) A self declaration must be given by the Private Empanelled Hospitals along with every bill as per the following format:

[Authorised representative of hospital hereby solemnly affirm and declare that the present bill raised by this institution for the services/treatment rendered to Sh/Smt. under cashless mode is not more than our normal tariff for individual/collective service under any package/non-package. Also the documents supplied by this hospital are genuine.]

The above policy may kindly be brought to the knowledge of all the concerned and a wide publicity be done.

Additional Secretary Health
for Principal Secretary to Government,
Haryana, Health Department,
Additional Chief Secretary, Govt. of Haryana
Health Department, Chandigarh.

1. Chief Secretary, Govt. of Haryana, Chandigarh.
2. Addl. Chief Secretaries/Principal Secretaries of all the Departments.
3. Secretary to Governor of Haryana
4. Registrar, Punjab and Haryana High Court, Chandigarh.
5. Principal Accountant General (A & E and Audit), Haryana, Plot No. 4 & 5, Sector-33, Chandigarh.
6. All Heads of the Departments.
7. All Directors of Govt. Aided Medical colleges.
8. All Managing Directors of Boards and Corporations
9. Director, Public Relations and Cultural Affairs Haryana
10. All the Civil Surgeons of the State.
11. All the Directors/ Medical Superintendents/CEO’s of all Empanelled Hospitals.

No. 2PM-Cashless-2018/2158-2318 Date: 04.04.2018

Subject: Regarding providing Limited Cashless Medical Facility to regular Haryana Govt. Employees and Pensioners – Modifications.

In continuation to this office No. 2PM-Cashless-2017/13626-13786 dated 70.11.2017 on the subject cited above.

The following clauses have been modified in the existing policy dated 20.11.2017:-

1. Spouse/dependents of Employees & Pensioners will also be covered under the Limited Cashless Medical Facility. However, it will be the responsibility of the Haryana Govt. Regular Employee/Pensioner to give affidavit declaring spouse/dependents along with a copy of his/her Aadhar card and Aadhar/ID proof of spouse/dependents.

VIII. This clause is deleted.

In future all the bills should be sent accordingly.

Additional Secretary – Health
for Additional Chief Secretary, Govt. of Haryana
Health Department, Chandigarh.